

ITEM NO.5

COURT NO.5

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1784/2022

(Arising out of impugned final judgment and order dated 23-07-2021 in WA No. 249/2020 passed by the High Court Of Karnataka At Bengaluru)

SANSERA ENGINEERING LIMITED

Petitioner(s)

VERSUS

DEPUTY COMMISSIONER

Respondent(s)

(FOR ADMISSION

Ref order dt. 16.02.2022, Shri Balbir Singh, ASG to appear on behalf of the Revenue)

Date : 10-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Pawanshree Agrawal, AOR

For Respondent(s) Mr. Balbir Singh ASG
Mr. Shyam Gopal Adv
Ms. Chinmayee Chandra Adv
Ms. Suhasini Sen Adv
Mr. Siddhant Kohli Adv
Mr. Annirudh Sharma II
Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following

O R D E R

Put up on 17.11.2022.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR

